

**Central Administrative Tribunal
Principal Bench**

CP No.88/2018 in OA No.3448/2017

New Delhi, this the 27th day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Shiv Prasad Gautam, Aged 56 years
S/o Late Sh. Lalman
Working as CMO (NFSG)
CGHS Wellness Centre, Pandara Road
New Delhi-110003
R/o D-II/60, Kaka Nagar
New Delhi-110003.Petitioner

(By Advocate: Shri Yogesh Sharma)

Vs.

Ms. Preeti Sudan, The Secretary
Ministry of Health & Family Welfare
Govt. of India, Room No.156, 'A' Wing
Nirman Bhawan, New Delhi.Respondent

(By Advocate: Shri K.M. Singh)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This contempt case is filed alleging that the respondents did not implement the direction issued by this Tribunal in its Order dated 28.09.2017 in OA No.3448/2017. Through the said Order the Tribunal directed the respondents to take a decision on the representation dated 28.03.2017 submitted by the

applicant in relation to regularization of his service with effect from an early date.

2. Heard Shri Yogesh Sharma, learned counsel for the petitioner and Shri K.M. Singh, learned counsel for the respondents.

3. The respondents have filed a compliance affidavit enclosing a copy of order dated 16.08.2018. By the said order, the applicant was informed that his request for ante dating his regularization, is not accepted in view of the judgment of the Hon'ble Supreme Court in SLP No.22572/2008 dated 08.09.2015. Hence, there is sufficient compliance.

4. The CP is accordingly closed. However, if the applicant is not satisfied with the order dated 16.08.2018, he is at liberty to pursue his remedies in accordance with law.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/vb/

